

B.A.No. 190/2021
FIR No.227/2018
PS Crime Branch
State v. Devender

13.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Ms. Aditi Gupta, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim
bail on behalf of accused-applicant Devender in case FIR No.
227/2018.

Clarifications are obtained. For orders, put up at 4pm.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
13.07.2021

At 4 pm
ORDER

This is an application u/s 439 Cr.P.C. for grant of interim
bail on behalf of accused-applicant Devender in case FIR No.
227/2018.

Ld. counsel for the accused-applicant submits that
accused-applicant was granted interim bail for 10 days vide order

dated 18.06.2021 and was to surrender on 28.06.2021, however, on 27.06.2021, he was experiencing severe pain in the back and when he went to the hospital, he was admitted in the hospital and that he has now been advised bed rest for 28 days and that medical record is annexed with the application. Ld. Counsel for the accused-applicant clarified that accused-applicant was suffering from Lumber spondylitis for long time, however, the condition aggravated as on 20.06.2021 accused-applicant was hit by motorcycle and suffered back pain and when the back pain accelerated and became unbearable on 27.06.2021 he was hospitalized for the same.

Ld. Addl. PP submits that the medical documents of the accused-applicant have been verified and found to be genuine.

Heard.

Earlier the accused-applicant was granted interim bail for 10 days vide order dated 18.06.2021 on the ground that brother of accused-applicant is bed ridden and rituals and ceremonies of the marriage his two nieces are to be performed by the accused-applicant. It has been submitted that the lumbar spondylitis that the accused-applicant was suffering from for some time became aggravated as the accused-applicant was hit by a motorcycle. The accused-applicant was hospitalized on 27.6.2021 with complaint of back pain and was discharge the same day with medications and on medical advice of four weeks bed rest. As the medical

record stands verified, the interim bail is extended till 24.7.2021, on the same terms and conditions.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
13.07.2021